

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4510
(TO BE ANSWERED ON 14.12.2016)

PAY PARITY

4510. DR. K. GOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Indian Police Service (Central) Association has said that it expects the Government to address its legitimate needs and if so, the details thereof;
- (b) whether the IPS Officers forum had highlighted the issue of the delay in granting the IPS Officers the pay and promotion parity with their IAS counterparts; and
- (c) if so, the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): The representations of different Services and associations including the IPS (Central) Association have been received from time to time to the Government as well as by the 7th Central Pay Commission (CPC) regarding different service matters including promotion and pay parity.

(b) & (c): The recommendations of the Central Pay Commission are examined by the Government and decision is taken based on likely financial repercussion and overall impact on Governance. The Government has accepted and implemented major recommendations of 7th CPC relating to pay enhancement for all Central Government employees and All India Services including IPS officers. As per Government Resolution dated 25th July, 2016, on issues where the Commission could not arrive at a consensus including Pay and promotion parity and decision has not been taken by the Government, status quo has been maintained.
